

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016
(Arising out of impugned final judgment and order dated 14/03/2016
in WP No. 9064/2016 passed by the High Court Of Judicature at
Allahabad)

DR. VIBHAKUMARI

Petitioner(s)

VERSUS

STATE OF UP & 2 ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 18/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Y.K. Singh, Sr. Adv.
Mr. Chandra Shekhar, Adv.
Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On behalf of the petitioner it is submitted
that the implication of the orders passed by different
Courts in the first round of litigation is to adjust the
petitioner on any suitable post in the Education
Department, U.P. But the petitioner has not been adjusted
anywhere.

Issue notice returnable in six weeks.

(Madhu Bala)
Court Master

(Madhu Narula)
Court Master